

order to prevent illegal felling of forests, armed pickets with magistrates have been stationed at sensitive pockets. The local administration has been instructed to look into the grievances of the people and take immediate remedial steps for redressal of the same.

Recommendations of the Planning Commission's Working Group

2512. SHRI K. RAMAMURTHY : Will the Minister of PLANNING be pleased to state :

(b) the principal recommendations made by the planning Commission's Working Group which submitted its report in January 1983; and

(b) the action taken thereon ?

THE MINISTER OF PLANNING (SHRI P.C. SETHI) : (a) and (b) It is not clear which working group the question refers to.

Shifting of B.S.F. Training Centre from District Khargone

2513. SHRI SUBHASH YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a Border Security Force Training Centre functioning at present at Borwaha Tehsil in District Khargone since a long time;

(b) whether Government propose to shift that Border Security Force Training Centre from there;

(c) whether Government have spent more than Rs. 4 crores on the construction of building etc. for training Border Security Force personnel; and

(d) the reasons for shifting that Centre ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) No Training Centre of B.S.F. is

functioning at Borwaha Tehsil in District Khargone, (M.P.).

(b) to (d) No applicable.

धनराशि के अभाव में अधूरी पड़ी योजनाएं

2514. श्री विलास मुत्तेवार : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह जानकारी है कि विभिन्न राज्यों में बहुत सी योजनाएं धनराशि की कमी के कारण अधूरी पड़ी हुई हैं;

(ख) यदि हां, तो प्रत्येक राज्य में अधूरी योजनाओं के नाम क्या हैं तथा उनके लिए कितनी धनराशि की आवश्यकता है; और

(ग) क्या केन्द्रीय सरकार द्वारा उनके लिए धन उपलब्ध कराया जायेगा और यदि हां, तो कब तक ?

योजना मंत्री (श्री पी० सी० सेठी) : (क) से (ग) विभिन्न राज्यों में केन्द्रीय धनराशियों का आवंटन खंड ऋण और खंड अनुदानों के रूप में किया जाता है न कि विभिन्न/विशिष्ट परियोजनाओं के कार्यान्वयन के लिए। राज्यों के लिए अनुमोदित योजना परिव्ययों के अंतर्गत विभिन्न परियोजनाओं को पूरा करने के लिए, राज्य सरकारों को धनराशियों की व्यवस्था करनी होती है। केन्द्रीय सरकार के पास अपूर्ण राज्य परियोजनाओं की पूर्ण सूची तुरन्त उपलब्ध नहीं है।

Regularisation of Services of Junior/Senior Translators

2516. SHRI HIRALAL R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Central Secretariat Official Language (Group-C Post) Service has been notified and seniority list finalised;

(b) whether some Ministries/Departments have not regularised the services of the Jr./Sr. Translators appointed on ad-hoc/deputation basis;

(c) whether such Translators have been placed on block junior to the Translators whose services were regularised by their Ministries/Departments;

(d) whether such Ministries/Departments who have not regularised the services of their Translators have taken the matter for re-fixation of the seniority of such Translators;

(e) whether the Department of Official Language has agreed to rectify the anomaly; and

(f) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) and (c) In the various Ministries/Departments/Offices participating in the Central Secretariat Official Language Service (Group 'C' Posts) there were two categories of departmental candidates viz. (i) those appointed on regular basis and (ii) those appointed on ad-hoc/deputation basis. In accordance with rule 6 of the Central Secretariat Official Language Service (Group 'C' Posts) Rules, 1981 those appointed on regular basis have been placed en-bloc senior to those appointed on ad-hoc/deputation basis.

(d) to (f) Some representations have been received, through the concerned Ministries/Departments, from those appointed on ad-hoc/deputation basis for re-fixation of their seniority, which are under consideration.

Assent to Meghalaya Residential Permit Act

2517. SHRI A. T. PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Meghalaya Assembly passed a Residential Permit Act or the like, sometime in 1973 which sought to impose restrictions on the entry of outsider and that it did not receive the President's assent;

(b) if so, the reasons for refusing assent to the bill;

(c) whether there is a genuine apprehension that Meghalaya is being swamped by people of other States;

(d) whether Government propose to impose "reasonable restrictions" on the entry of citizens from other States; and

(d) if so, what how and when ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) The assent of the President to the Meghalaya Residential Permit Bill 1973 was withheld because the State Legislature was not competent to legislate on the subject.

(c) According to press reports, the Chief Minister of Meghalaya has expressed an apprehension about the influx of people from outside. However, the percentage of tribe in Meghalaya has increased from 80.42% in 1971 to 81.02% in 1981.

(d) No, Sir.

(c) Does not arise.

Investigation into Death due to Fire in Ganesh Nagar, Delhi

2518. SHRIMATI VIDYAWATI CHATURVEDI : SHRI UTTAMBHAI H. PATEL : Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No. 9511 on 2 May, 1984 regarding death due to fire in Ganesh Nagar, Delhi and state :